

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(through web-based video conferencing platform)**

**ITEM No.15**  
**C.P. No.94/BB/2022**

**IN THE MATTER OF:**

The Income Tax Department ... Petitioner  
v. ...  
The ROC & Anr. ... Respondents

**Order under Section 252 of Companies Act, 2013**

**Order delivered on: 25.07.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**


**PRESENT:**

For the Petitioner : Shri Ganesh R. Ghale

**ORDER**

1. Heard Shri Ganesh R. Ghale, learned Counsel for the Petitioner.
2. Issue notice to all the Respondents. Registry is directed to prepare the notice and the learned Counsel for the Petitioner is permitted to collect the notice and serve it personally on the Respondents along with Petition and other material papers through e-mail as well as by speed post and is directed to file a proof of service duly enclosing the postal receipt and the corresponding tracking report in the Registry within three weeks.
3. The ROC may file their report, within three weeks from the date of receipt a copy of the notice. The Petitioner shall also file the response, if any, thereto within two weeks from the date of receipt of copy of report.
4. List the C.P. on **26.09.2022**.

  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**  
Puja

  
**(KISHORE VEMULAPALLI)**  
**MEMBER (JUDICIAL)**